

**Supplementary Report in compliance to order dated 15-12-2023 passed in O.A. No. 116/2023 titled as Gopal Sharma V/s State of H.P**

The aforementioned case was listed before the Hon'ble National Green Tribunal on 15-12-2023 wherein Hon'ble Tribunal pleased to pass following directions:-

*".....3. We find from the record that formal parties are not impleaded in this case, therefore, we implead the following as respondents:*

- i. State of Himachal Pradesh through Secretary, Environment and Forest, Department of Environment, Science Technology & Climate Change, Press Villa, Paryavaran Bhawan, US Club Shimla-1;*
- ii. Himachal Pradesh Pollution Control Board through its Member Secretary, Him Parivesh, Phase-III, New Shimla-171009;*
- iii. District Magistrate, District Solan, Shimla, Office of the Deputy Commissioner, Solan, District Solan Himachal Pradesh 173212;*
- iv. Acme Formulation Private Limited, Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, HP Ghogarwal Nalagarh, Solan Baddi-174101.*

*4. Regional Officer, HPSPCB may file its supplementary report giving all the relevant material and current status within four weeks from today.....".*

Accordingly, in compliance to the afore-cited directions of the Hon'ble NGT and directions received from the Member Secretary, HPSPCB vide letter dated 19-12-2023, the updated supplementary status report in continuation to previous report is as below -

#### **1. CONSENT STATUS**

- The unit has now been granted Consent to Operate (Expansion) for enhancement in product capacities along with addition of ETP Cum STP of capacity 60 KLD (existing 20 KLD) on 02.01.2024.
- Consent to Operate has also been granted for additional products under pharmaceutical formulation category, ie – tablets and capsules along with an additional DG Set of capacity 500 KVA and additional ETM cum STP of capacity 60 KLD.
- The Consent to Operate for the expansion part has been granted till 31.03.2024. (Copy of Consent to Operate-Expansion enclosed as **Annexure-I**).

## 2. DETAILS OF UTILITIES & OTHER WASTES

- After the expansion the waste water treatment capacity is 80 KLD (ETP cum STP).
- The Unit has provided 02 No. of Boilers as per details below-
  - 1.5 TPH Briquette fired boiler
  - 01 TPH HSD fired boiler
- The unit has provided 01 no. Bore well for the extraction of Ground Water within unit's premises and has approval of extraction of max. 72 KL/day of ground water issued by Member Secretary HPGWA through Single Window Clearance System.
- Now the unit has 03 no of consented power back up DG sets of capacity **350, 500 & 500 KVA** with acoustic enclosures and stacks of requisite height.
- Separate Hazardous Waste Storage area has been provided by the unit. Unit has also maintained record of HW storage in Form 03. The online HW Data Board at the main entrance gate has also been provided as the unit is Large scale unit.
- The Hazardous Waste Authorization of the unit is valid till 31.03.2027. Entire HW generated in the unit is being disposed off to the TSDF facility operated by M/s SSWML, VPO Dabhota, Tehsil Nalagarh, HP.

## 3. WASTE WATER GENERATION, TREATMENT AND FINAL DISPOSAL

- The unit is generating about 15 KLD effluent from the pharmaceutical formulation sections and 20 KLD sewage.
- The unit is also generating 25 KLD boiler blow down which is high TDS water.
- The unit has entered into an agreement with CETP (Common Effluent Treatment Plant) of capacity 25 MLD (Million Litres per Day) operated by BEIL Infrastructure Ltd, Village Kenduwal, Malpur, PO. Malpur, Baddi Distt. Solan. The copy of the same is enclosed as per **Annexure-2**.
- The unit has started sending its waste water after treatment in the unit to the CETP for final treatment and disposal w.e.f. the month of November 2023. The report submitted by the Regional officer cum Chief Environmental Engineer, HPPCB RO Baddi to this effect is enclosed as **Annexure-3**.

- The unit has also submitted waste water disposal details to the CETP and the same are enclosed and per **Annexure-4**. The unit is disposing about 40 KLD of treated waste water wef 21.11.2023 to the CETP.
- As per the consent conditions the unit is expected to dispose off the entire treated waste water from the process, domestic usages and boiler cooling to the CETP for final treatment and disposal.
- The Regional Officer Baddi has informed that as per the latest sampling carried out on 22.09.2023 (ETP cum STP final outlet) the unit is complying with the prescribed standards. The copy of the lab results is enclosed as per page **2 & 3 of Annexure A-3**

In view of above it is submitted that the unit is Operating with valid Consent of the State Board and a valid Hazardous Waste Authorization under HOWM Rules 2016. Also, as per latest Consent to Operate granted in favor of the unit, no waste water discharge is allowed to be made outside the units' premises. The treated waste water over and above used for gardening and irrigation inside the premises shall be disposed off the CETP for final treatment and disposal. As on date the unit is operating with a valid consent of the State Board and is complying to Consent Conditions and environmental norms.



**Environmental Engineer  
HPPCB Regional Office Bilaspur**

- END OF REPORT -

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## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 1759

Date: 02/01/2024

Industry Registration ID: 10290

Application No : 8247379

To,

**Acme Formulation Private Limited**  
**Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal**  
**Nalagarh**  
**Solan Baddi**  
**174101**

**Subject: Consent to Operate (Expansion) u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining 'Consent to Operate (Expansion)' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

### 1.Particulars of Consent to Operate (Expansion) under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/EXPAN/RO/2024/8247379
Date of issue :	20/05/2023
Date of expiry :	31/03/2024
Certificate Type :	EXPAN
Expansion Cost :	1926.05
Previous CTE/CTO No. & Validity :	

### 2. Particulars of the Industry

Name & Designation of the Applicant	Viral Shah, (Managing Director)
Address of Industrial premises	Acme Formulation Private Limited, Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal, Nalagarh,Solan Baddi-174101
Capital Investment of the Industry	3440.92 lakhs
Category of Industry	Orange
Type of Industry	2074-Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs and not for commercial purpose)
Scale of the Industry	Large
Office District	Solan Baddi
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Excipients	500	M.T./Year
Solvent	50	K.L./Year
API	600	M.T./Year

**Products (Name with quantity per day)**

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Tablets (Existing)	Number/Year	10666600000	NA	Pharmaceutical
Capsules (Existing)	Number/Year	1033300000	NA	Pharmaceutical
Capsules (Proposed)	Number/Year	300000000	NA	Pharmaceutical
Tablets (Proposed)	Number/Year	1000000000	NA	Pharmaceutical

**Details of the Effluent Treatment Plant**

Type of Effluent	Capacity	Quantity
ETP-cum-STP	60(Proposed) KLD	1 KLD
ETP-cum-STP	20(Existing) KLD	1 KLD

**Mode of Disposal**

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	20	ETP	CETP
Boiler Cooling	25	ETP	CETP
Industrial Process	15	ETP	CETP

**Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.**

Type	No. of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Boilers	01	1 MT (Existing)	Shell and Tube	HSD	50 Ltr/hr
DG Sets	01	500 KVA (Proposed)	Silent Radiator Cooled	HSD	90 Ltr/Hrs
DG Sets	01	500 KVA (Existing)	Silent Radiator Cooled	HSD	90 Ltr/Hrs
DG Sets	01	350 KVA (Existing)	Silent Radiator Cooled	HSD	70 Ltr/Hr
Boilers	01	1.5 MT (Existing)	Shell and Tube	Briquettes	180 Kg/Hr

**Type of Air Pollution Control Devices installed**

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wet Scrubber	Boilers	Fri Jan 01 00:01:00 IST 2021	99 %	PM:- 12.50 mg/Nm <sup>3</sup> , SO <sub>2</sub> :- 4.2 mg/Nm <sup>3</sup> , Nox:- 18.2 mg/Nm <sup>3</sup> , CO:- <0.2 %VN, O <sub>2</sub> :- 19.8 %, CO <sub>2</sub> :- 2.0 %
Acoustic Enclosure	DG Sets	Fri Jan 01 00:01:00 IST 2021	90 %	52.2 dB



Approved By  
Chairman  
( H. P. State Pollution Control Board)

**Endst. No.:**

Copy To:-

1. The Regional Officer, HPSPCB, Baddi for information and to ensure the operation of the unit as per consent conditions & with adequate pollution control devices.



**Ram Kumar Gautam, IAS  
Member Secretary  
For & on behalf of  
( H. P. State Pollution Control Board)**

## TERMS AND CONDITIONS

### A. SPECIFIC CONDITIONS

1. This 'Consent to Operate (Expansion)' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Consent to Operate (Expansion)'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Operate (Expansion)' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

**9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications mentioned in 'Consent to Establish'.
  - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
  - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
  - d) Unit shall ensure Stack height for diesel generating sets as per specification mentioned in 'Consent to Establish'.
  - e) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
  - f) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
  - g) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
  - h) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Consent to Operate (Expansion)' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Consent to Operate (Expansion)' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

**B. OTHER CONDITIONS**

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

### **C. SPECIAL CONDITIONS**

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986
5. Regional Officer to ensure that unit doesn't attract the provisions of EIA, 2006.
6. Unit shall comply with the fuel policy of the State Government as notified from time to time and as per various directives of the Hon'ble National Green Tribunal for use of fuel in the unit furnace.
7. Unit shall ensure compliance under PWMR, 2016.

**By Order**



**Chairman  
( H. P. State Pollution Control Board)**



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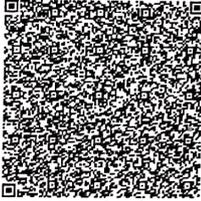
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₹50

e-Stamp

Certificate No.	: IN-HP08320631087373V
Certificate Issued Date	: 20-Oct-2023 10:37 AM
Account Reference	: SELFPRINT (PU)/ hp-self/ NALAGARH/ HP-SL
Unique Doc. Reference	: SUBIN-HPHP-SELF13918347548457V
Purchased by	: ANSHUMAN SHARMA
Description of Document	: Article 5 Agreement or Memorandum of an Agreement
Property Description	: STAMP PAPER
Consideration Price (Rs.)	: 0 (Zero)
First Party	: ACME FORMULATION PVT LTD
Second Party	: BADDI INFRASTRUCTURE
Stamp Duty Paid By	: ACME FORMULATION PVT LTD
Stamp Duty Amount(Rs.)	: 50 (Fifty only)

₹50 ₹50 ₹50 ₹50



₹50

SELF PRINTED CERTIFICATE TO BE  
VERIFIED BY THE RECIPIENT AT  
WWW.SHCILESTAMP.COM

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AGREEMENT below this line

THIS Agreement for CETP Baddi is made this 21<sup>st</sup> Day of Oct 2023, at Baddi H.P.

Among

M/s BADDI INFRASTRUCTURE, a Company incorporated under section 25 of the Companies Act, 1956 and having its registered office at # 0 EPIP Phase -1, Jharmajri, Tehsil-Baddi, Dist. Soian H.P. State (hereinafter referred to as the "B") which term or expression unless excluded by or repugnant to the context or the meaning thereof, shall be deemed to include its successors and permitted assigns, **OF THE ONE PART,**

AND

For Acme Formulation Pvt. Ltd.

Authorised Signatory

Statutory Agent

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

For BADDI INFRASTRUCTURE

CHIEF EXECUTIVE OFFICER



**M/s. BEIL Infrastructure Limited**, a Company incorporated under the Companies Act, 1956 and having its registered office at Plot no.9701/16,GIDC Estate,Ankleshwar 393002,District : Bharuch,Gujarat State ( )which term or expression unless contrary, excluded by or repugnant to the context or the meaning thereof, shall be deemed to mean and include its successors and permitted assigns, **OF THE SECOND PART,**

**AND**

**M/s. ACME Formulation Pvt. Ltd.** company incorporated under the Companies Act, 1956/ a Partnership Firm within the meaning of Indian Partnership Act, 1932/ a proprietary concern/ any other form of business entity, having its office and works at kh.no./Plot-Ghogarwal, Roper Road,Nalagarh,Distt-Solan (HP) , (hereinafter referred to as the "Member Industry" or "MI") which term or expression unless excluded by or repugnant to the context or the meaning thereof, shall be deemed to include its successors, partners, directors and permitted assigns, **OF THE THIRD.**

**AND WHEREAS**

i) In consideration of the industrial development in Baddi and Barotiwala and Nalagarh, and necessity to treat and dispose off the effluent and also reclaim water, the BI invited bid for work comprising the following –

- (a) Designing/Engineering, procuring, providing, constructing, installing and commissioning (EPC) and conducting 3 months successful trial run and acceptance of **Common Effluent Treatment Plant of 25 MLD capacity** (5 categories of effluent streams) comprising of physico chemical, Activated sludge process with diffused aeration system for Baddi & Barotiwala area along with all related Mechanical and Electrical equipment and accessories, Instrumentation including miscellaneous works etc.
- (b) **Effluent conveyance system consisting of both piping network and tankers**
- (c) Providing **miscellaneous works** like approach road, central control room building, staff quarters, internal roads, walkways, street lights, water and sanitary arrangements, gates, etc. as required complete.
- (d) Providing **operation and maintenance services** for the above entire CETP works in this campus and effluent conveyance system, as specified, **for Thirty Years**, after commissioning the entire common effluent treatment plant and conveyance system.

ii) BEIL Infrastructure Limited has agreed to undertake the above work, as more particularly defined under Contract No. BIL/Contract/2011-12/03 dated 19.09.2011 and its addendum agreement dated 3<sup>rd</sup> May 2017.

iii) BI is sole agency nominated by the Government of Himachal Pradesh to collect, deposit, process and dispose sewerage, municipal and industrial effluent in the prescribed manner on payment of disposal fees.

iv) BEIL Infrastructure Limited by virtue of Agreement dated 19.09.2011 and its addendum dated 03.05.2017, is acting as a Concessionaire for the performance of the scope as more particularly defined in the said Agreement.

v) That as per the mandate issued by the Government of Himachal Pradesh vide Letter dated 27.10.2010 issued by the Additional Chief Secretary (Industries) to the Government of Himachal Pradesh, each MI shall have to obtain membership of the

CETP plant of Baddi Infrastructure and also may avail of any services offered by BEIL Infrastructure Limited.

For Acme Formulation Pvt. Ltd.

Authorized Signatory



For BADDI INFRASTRUCTURE

CHIEF EXECUTIVE OFFICER

vi) MI has setup / proposes to set up its plant/works/unit in the Baddi & Barotiwala Industrial Areas/Clusters and is interalia engaged in the **manufacture /Service of Tablets and Capsules**, the mandate passed by The Government of Himachal Pradesh Executes These resents as per the terms And conditions agreed between the Parties and as Detailed more particularly herein after.

**NOW IT IS HEREBY AGREED** as follows:  
OBLIGATIONS OF MI:

1. MI shall install one Bar and Coarse screen, one Settler and one Storage tank as per Design approved by BEIL Infrastructure Limited. In case MI has already installed the said installations in their plant, MI shall obtain the approval of BEIL Infrastructure Limited for the same. MI shall forthwith implement any modifications/suggestions made by BEIL Infrastructure Limited . failing which the permission granted for conveying the effluents (Sewage) to CETP shall be withdrawn till such time MI complies with the modifications/suggestions made by BEIL Infrastructure Limited .
2. All Effluent generated by MI in their premises shall be sent on exclusive basis to the CETP. MI shall intimate to BEIL Infrastructure Limited , at least 3 (Three) months in advance of any proposed increase or decrease in quantity of effluent resulting due to expansion or otherwise.
3. MI shall declare the effluent load with characterization of the effluent generated by it in the prescribed "Declaration Form" annexed herewith as Annexure A. MI shall submit such Form to BEIL Infrastructure Limited on execution of *these present*. MI undertakes to pay charges for treatment of effluent as per formula at 1.a) below.
4. MI shall give one month prior notice of any change in load with all supporting documents to BEIL Infrastructure Limited. BEIL Infrastructure Limited may monitor such activity.
5. MI at their own cost shall construct storage tank of adequate capacity for storage and transfer of effluent from their plant to CETP. MI shall ensure that all discharges like factory sewage, trade effluent, washings, Boiler blow down etc. are channelized through the storage tank for sending their effluent to CETP.
6. MI shall in the event of requirement of segregation of effluent, construct two separate storage tanks as per the design approved by BEIL Infrastructure Limited.
7. MI shall furnish all relevant details to BEIL Infrastructure Limited concerning any pretreatment of effluent carried out by it. MI shall furnish to BEIL Infrastructure Limited all relevant details including the capacities of various units and characteristics of the final effluent to be sent for treatment to CETP. BEIL Infrastructure Limited shall have the right to collect the samples of the effluents from the MI units for verification.
8. MI shall obtain written consents from both, BI and BEIL Infrastructure Limited for establishing a new ETP or any modification of the existing ETP.
9. MI shall provide a single point discharge for conveyance of Effluent to the Effluent Conveyance System.
10. MI shall provide a pumping station of suitable capacity at their own cost for pumping all effluent excluding storm water into the Effluent Conveyance System of BEIL Infrastructure Limited, after obtaining approval for the design, scheme and the location of the pumping station from BEIL Infrastructure Limited.
11. MI shall install "Electro-mechanical flow meter" of 'Rosemount' make or any equivalent make, which shall either be supplied by BEIL Infrastructure Limited against payment or MI shall obtain the same as per the specifications given by BEIL Infrastructure Limited.

For Acme Formulation Pvt. Ltd.

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Authorised Signatory



For BADDI INFRASTRUCTURE

CHIEF EXECUTIVE OFFICER

12. MI shall house such flow meter in a separate secured shed and the meter shall be used for measurement of the flow quantity and for monitoring the quality of the effluent. MI shall ensure that the shed containing the flow meter should be locked and the flow meter is sealed and protected from tampering at all times.
13. MI at all times, shall ensure proper functioning of flow meter including calibration at regular intervals, periodical cleaning of sensors and taking required preventive measures for maintenance, to the satisfaction of BEIL Infrastructure Limited.
14. In the event of the flow meter being found tampered, or not functioning properly MI shall attract penalty/termination as more particularly defined herein below:-
  - i.) In the first instance of an event as specified herein above, MI shall pay treatment charges for 100% of the quantity of effluent, as stated by PCB in their consent letter.
  - ii.) In the second instance of an event as specified herein above, MI shall pay treatment charges for 150% as stated by PCB in their consent letter of the quantity.
  - iii.) In case of third instance of such an event, MI's connection to the Effluent Conveyance System shall be disconnected forthwith and the matter shall be referred to Monitoring & Dispute Redressal Committee (herein after known as "Committee" for the sake of brevity) for consideration. Decision of the Committee shall be final and binding.
15. Any tampering of the conveyance system or with the discharge characteristics by MI shall attract penalty or termination as per the decision of the Committee. The Committee may at its discretion, restore the connection of the MI on the MI complying with its directions.
16. MI shall give unrestricted entry in its premises to the inspector nominated by BEIL Infrastructure Limited, who shall have access to entire plant area as also the records required for verification of the quantity and quality of effluent.
17. MI shall abide by the policy/ies and decision/s of the Committee to ensure smooth operation.
18. MI shall pay the tanker charges for transportation of effluent.

A. *Consideration and Financial Statements:*

1. a) MI shall pay the charges for treatment of the effluent, as levied by BEIL Infrastructure Limited, calculated on the basis of the formula given herein below:

**Treatment Charges =**

**FOR CATEGORY I, II & III: -**

This will be as per the following formula: -

$$\{0.02x So + Z x (C-2.5x So) + 0.005 x C_{ss} + 0.01x (C1-2100) + 0.01 x (CV-450)\} x 1.10 x (1+R/100)^y \text{ Rs./ per kilo liter}$$

- So is BOD of sample, mgs/L
- Z is the factor for COD to BOD ratio
- C is COD of sample, mgs/L
- C<sub>ss</sub> is Suspended solids of sample, mgs/L(TSS)
- C1 is TDS of sample, mgs/L
- CV is color value in Pt.Co unit
- 'R' is Appreciation in each year
- pH should be in 5 to 9
- 'Z' value for different ratio of COD to BOD is added to formula as below:-

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For Acme Formulation Pvt. Ltd.

Authorised Signatory



for BADDI INFRASTRUCTURE  
CHIEF EXECUTIVE OFFICER

<u>COD/BOD ratio</u>	<u>Z Factor</u>
2.5<3.5	= 0.033
3.5<4.5	= 0.035
4.5<5.5	= 0.037
5.5 & above	= 0.040

- For COD/BOD ratio of 2.5<3.5 the Z factor will be 0.033 and for values of Z factor higher than 3.5 will be made effective from 01.04.2022.
- The charges for color value above the limit of 450 Pt.Co. will be reviewed in March, 2022 and will be implemented according to the decision of Baddi Infrastructure.
- **FOR CATEGORY –V: -**  
Fixed charges(Rs.50) x 1.1 x (1+R/100)<sup>y</sup>
- **To cover the fixed expenses of operation at CETP a minimum charge of Rs. 13/- per KI to be charged** where formula yields zero,negative or less than Rs.13/- per KL.

R-factor shall be determined in April every year by determining the weighted variation in Wholesale Price Index (WPI) [Source: Office of Economic Adviser, Govt. of India. Ministry of Commerce & Industry, Department of Industrial Policy & Promotion] & Consumer Price Index (CPI) [Source: Labour Bureau, Government of India] in the preceding twelve months by assigning weightage of 75% to WPI and 25% to CPI respectively

1. b) MI shall pay at the minimum the fee for treatment calculated at 50% of the effluent quantity in "Letter of Consent" or the actual flow whichever is higher, to be computed for fee and adjusted half yearly.
2. MI shall deposit with BEIL Infrastructure Limited, an amount equal to One month's fee computed as per the formula given in Clause B(1.a) herein above, taking into consideration the flow given in the "consent letter" of PCB and the effluent characteristics given in the declaration to be furnished by the Member Industry or as verified by BEIL Infrastructure Limited . However in case of Industrial Units giving one MLD of more effluent the deposit shall be worked for 21 days fee computed as per the formula given in Clause B(1.a) herein above.
3. MI shall pay the deposit amount within two months from the date of receipt of notice from the BEIL Infrastructure Limited intimating the probable date of commissioning of the plant for commercial use. Failure on the part of MI to pay the deposit amount shall render it ineligible to obtain the connection to the Effluent Conveyance System for conveying their effluent to CETP.
4. MI shall make payment of the bills to BEIL Infrastructure Limited for treatment of effluent, on monthly basis within a fortnight of receipt of bill. Any delayed payment shall attract interest @15% per annum. In the event of such default exceeding 30 days or more, from the date of receipt of the bill, the same would be referred to the Committee for necessary action. In event of the default continuing even after the intervention of the Committee, the Committee may recommend the statutory authorities to cancel the Consent to Operate given earlier to MI.

**B. Constitution of Monitoring and Dispute Redressal Committee**

The Committee shall consist of the following members.

- a. One Member Government of Himachal Pradesh
- b. Two Members from the BEIL.
- c. Two Members from the BI.

**C. This Agreement is subjects to jurisdiction of Nalagarh Court**

For Acme Formulation Pvt. Ltd.

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Authorised Signatory

*[Handwritten Signature]*



For BADDI INFRASTRUCTURE

*[Handwritten Signature]*  
CHIEF EXECUTIVE OFFICER

*[Handwritten Signature]*

IN WITNESS WHEREOF this Agreement is being duly signed and executed by their duly authorized officers the day and year written first above.

Signed by for and on behalf of Industry  
For Acme Formulation Pvt. Ltd.  
1. \_\_\_\_\_  
Signature & Designation *Administrative Signatory*

Signed by for and on behalf of Baddi Infrastructure  
For BADDI INFRASTRUCTURE  
2. \_\_\_\_\_  
CHIEF EXECUTIVE OFFICER  
Signature & Designation

Signed by for and on behalf of BEIL Infrastructure Limited  
3. \_\_\_\_\_  
Signature & Designation

In the presence of  
*Mang Kumar - DGM-EHS*  
Signature  
Acme Formulation Pvt. Ltd.

In the presence of  
*Ankit Kumar - Executive EHS*  
Signature  
Acme Formulation Pvt. Ltd.

Documents Required

- ① Copy of consent to operate / CSSTAI / PAA
- ② All Parameter Report from any NABL approved Lab, as per attached annex
- ③ No Person Contact *pro.*
- ④ Quail 10. 2 mo *fulfill*

SOP attached

**SOP- Payment of Bills to BEIL Infrastructure Limited for Effluent Treatment Charges at CETP.**

A. Clause 4 and clause B1(b) of the Tripartite Agreement signed by Baddi Infrastructure (BI), BEIL Infrastructure Limited & Member Industry (MI), related to payment of Bills raised by BEIL Infrastructure Limited, is reproduced below:-

i. **Clause 4 :-**

- i) "Each MI to make payment of the Bills to the contractor for treatment of effluent on monthly basis.
- ii) The payment shall be made within a fortnight of receipt of Bill.
- iii) Delay in payment will attract @ 15% per annum.
- iv) Such defaults exceeding 30 days or more, from the date of receipt of the bill shall be referred to the Committee for necessary action. In case default continues even after the invention of the Committee, the Committee may recommend to the Statutory Authorities to cancel the Consent to Operate given to the MI."

II. **Clause B1(b)-** "MI shall pay at the minimum fee for treatment charges calculated at 50% of the effluent quantity in 'Letter of Consent' or the actual flow whichever is higher, to be computed for fee and adjusted half yearly."

B. I. **Amendment to clause 4 of TPA**

- i) Each MI to make payment of the Bills to the contractor for treatment of effluent on monthly basis.
- ii) The payment shall be made within a fortnight of receipt of Bill.
- iii) Delay in payment will attract @ 15% per annum.
- iv) In case of any dispute, the MI shall raise the same within seven days of the Bill in writing to BEIL Infrastructure Limited and copy to Director-cum-CEO, Baddi Infrastructure.
- v) In case where no dispute is raised and default exceeds 30 days or more from the date of receipt of Bill, it will be taken up by Director-cum-CEO of BI with BEIL Infrastructure Limited and the MI by giving a seven days notice in writing to the MI for the release of outstanding due payment and also to hold a meeting of BEIL Infrastructure Limited and MI in the matter.
- vi) In case of dispute, the Director-cum-CEO, BI should fix up a joint meeting of MI and BEIL Infrastructure Limited by giving 7days notice to explain their respective positions and try to sort out the dispute through suitable mediation. The proceedings of such meetings and finding of Director-cum-CEO will be recorded with final outcome.
- vii) In case, the payment is still not received from the MI as per decision arrived as per proceedings at Sr. No. (v) or (vi) above, the matter shall be referred by Director-cum-CEO BI to the **Monitoring and Dispute Redressal Committee (M&DRC)** for necessary action, under intimation to the MI.
- viii) Similarly MI and BEIL Infrastructure Limited shall have a chance to appeal to the M&DRC with their points to explain their stand, within seven days of issue of proceedings at Sr. No.(v) or (vi) above, in writing with a copy to Director-cum-CEO, BI and BEIL Infrastructure Limited or MI as the case may be. The MI if preferring appeal, will have to deposit the amount as decided in the proceedings at sr. No. (v) or (vi) above under protest which however will be subject to final decision of the M&DRC.

For Acme Formulation Pvt. Ltd.

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Authorised Signatory



For BADDI INFRASTRUCTURE

CHIEF EXECUTIVE OFFICER

- ix) The Committee consists of the following members with Director-cum-CEO, BI as the Member Secretary:-
- One Member Government of Himachal Pradesh
  - Two members from the BEIL Infrastructure Limited.
  - Two Members from the BI."
- x) The M&DRC shall meet fortnightly for the first six months and then once a month. If necessary, on any day/date, in case of urgency.
- xi) On receipt of dispute from either side, the M&DRC shall give a notice in writing to all parties and BI to present their versions with proofs, both documentary and witnesses, within seven days for the hearing before them. The M&DRC will not entertain any appeal of MI not supported with proof of payment of the amount as mentioned at Sr. No. (viii).
- xii) The M&DRC will give its decision after hearing and going through the proofs submitted by parties concerned and will issue its order which both parties should agree.
- xiii) In case default to the order as per sr. no. (xii) continues after the date as decided in the order, a final seven days further notice in writing shall be given to the defaulting MI, to adhere to the decision.
- xiv) If the default continues, the M&DRC after review and considering all the facts and details of the matter, instruct Director-cum-CEO, BI, to disconnect the supply of discharge flow to CETP and may issue legal notice to defaulting MI or impose suitable penalty on BEIL Infrastructure Limited or any other suitable action.
- xv) In case of default by MI, the M&DRC will recommend to the statutory/Regulatory Authorities to cancel the Consent to Operate given to the defaulting MI, thereby, recommending disconnection of power supply.

ii. **Clause B1 (b)**- MI shall pay at the minimum fee for treatment charges calculated at 50% of the effluent quantity in 'Letter of Consent' or the actual flow whichever is higher, on monthly basis. At the end of six months, the total flow will be considered and adjustment, if any, will be given in the invoice. This will reduce sudden load on MI and will be distributed on monthly basis.

For Acme Formulation Pvt. Ltd.

Authorised Signatory

For BADDI INFRASTRUCTURE

CHIEF EXECUTIVE OFFICER



**Declaration form**

To be furnished by the Member Industries (Applicant) as per clause A(3) of the Tripartite Agreement

A. Daily quantity of water in kilolitres utilized and its source

Type of effluent	Human Consumption	Industrial Process	Boiler Cooling	Others
Quantity (KLD)	30	15	30	-
Source	Borewell			
Remarks				

B. Please indicate whether storm water drains are kept separate from industrial/domestic effluent drains. Yes/No

C. Daily maximum quantity of effluents and mode of disposal (sewer or drains or river or land or lake/pond). Also attach analysis report of the effluents

Type of effluent	Human	Industrial Process	Boiler Cooling	Others	Total
Quantity (KLD)	20	12	30	-	62
Mode of Disposal	CETP - Beeddi				

D. State whether you have any treatment plant for industrial, domestic or combined effluents. Yes/ No

If yes, attach the description of the process of treatment in brief. Attach information on the quantity of treatment effluent vis a vis the standards.

Description	Quantity (in KLD)	Method of Treatment
Human	20	ETP Com STP
Industrial Process	12	ETP
Boiler/Cooling	30	ETP
Others		

For Acme Formulation Pvt. Ltd.

Authorised Signatory

## E. Composition of Effluent (which will be discharged to CETP)

Sr. No.	Parameters	Inlet Value		Remarks
		Value	Unit	
1	Total discharge	56	KLD	
2	Temperature		oC	
3	Appearance			
4	pH			
5	Suspended solids		mgs/L	
6	Total dissolved solids		mgs/L	
7	Colour intensity			
8	COD		mgs/L	
9	BOD		mgs/L	
10	Oil & Grease		mgs/L	
11	Phenolic compounds		mgs/L	
12	Surfactants		mgs/L	
13	Heavy metals		mgs/L	
14	Sulphide		mgs/L	
15	Bio assay			
16	Hexavalent chromium		mgs/L	
17	Coliform			

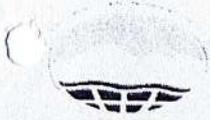
Attach a copy of laboratory report in support of above information with date & time of collection of sample.

Note :- We under take either to connect our industry to CETP Baddi before 20-11-2023 or we will start giving effluent through tanker to CETP till completion of pipeline connectivity positively.

For Acme Formulation Pvt. Ltd.

Authorised Signatory

*[Handwritten Signature]*



**H.P. STATE POLLUTION CONTROL BOARD,**  
Regional Office "HIMUDA COMPLEX" Phase-1, Baddi  
Tehsil Baddi, Distt. Solan (HP) Phone-01795- 245374

No. PCB RO-Baddi AN-9/23-  
To

7808-9

Dated: 8/12/23

✓  
The Regional Officer,  
HPSPCB, Bilaspur

**Subject: - Compliance of order dated 05-09-2023 passed by the Hon'ble NGT in OA No. 88/2023 in OA No. 116/2023 titled Gopal Sharma V/s State of HP & ors.**

This is in reference to Head Office letter no. 9755-56, dated 06.10.2023 vide which Regional Office Baddi is directed to intimate the status of discharge water of Acme Formulation Ltd. to the Environmental Engineer Bilaspur. As per the latest sampling reports conducted on 22-09-2023, unit is complying with the prescribed standards (copy of the results enclosed as Annexure-I).

Earlier the unit was using the treated effluent in the plant for gardening/cooling purpose/flushing. Further, unit has entered into tri party agreement (Annexed as Annexure-II) with Baddi infrastructure and BEIL Infrastructure Limited on 21-10-2023 for disposing of the treated effluent. Now unit is disposing off all the treated effluent on regular basis to CETP Baddi and the details of effluent disposed to CETP Baddi is annexed as Annexure-III.

Submitted for information and further necessary action, please.

Yours faithfully,

Encl: As above.

  
Chief Environmental Engineer,  
HP State Pollution Control Board, Baddi.

Copy to:

The Member Secretary, HPSPCB Shimla in reference to letter no. 9755-56, dated 06.10.2023 for kind information please.

Chief Environmental Engineer,  
HP State Pollution Control Board, Baddi.

F.R.  
R.O.  
4/12/23  
12/12/23





**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 36452/W-9639

12/10/2023

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on 23/09/2023 from **Abhishek Thakur, JEE**, HP State Pollution Control Board **RO Baddi** a **Grab** sample of **Final Outlet of ETP-cum-STP of Acme Formulation Private Limited, - Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal, Nalagarh Distt. Solan Baddi, H.P. 174101** on dated 22/09/2023 for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on 23/09/2023 to 12/10/2023 and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.79		6.0-8.5	Within Permissible Limit
2	COD	48.0	mg/L	250	Within Permissible Limit
3	Bio-assay Test	90	%	89-101	Not-In Permissible Limit
4	BOD	5.2	mg/L	30	Within Permissible Limit
5	Oil and Grease	0.0	mg/L	10	Within Permissible Limit
6	Phenolic Compounds(as C <sub>6</sub> H <sub>5</sub> OH)	0.0	mg/L	1.0	Within Permissible Limit
7	TSS	65.0	mg/L	100	Within Permissible Limit
8	Ammonical Nitrogen	0.0	mg/L	NA	NA
9	Total Phosphate	0.05	mg/L	5	Within Permissible Limit
10	SAR	0.20		NA	NA
11	Hexavalent Chromium	0.0	mg/L	NA	NA

12	Zinc	0.026	mg/L	NA	NA
13	Total Chromium	0.0	mg/L	NA	NA
14	Sulphide	0.0	mg/L	2	Within Permissible Limit
15	Lead	0.0	mg/L	0.10	Within Permissible Limit
16	Copper	0.0	mg/L	NA	NA

The condition of the seals, fastening and container on receipt was as: sealed as **hppcb251**

Signed this on **12/10/2023**

**Remarks of Lab Head:**



**Rama Kant Awasthi , SO**  
(State Board Analyst)  
CL Parwanoo

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
CL Parwanoo

**To:**

Acme Formulation Private Limited  
- Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal, Nalagarh,  
Distt.Solan Baddi, H.P.174101


**ACME FORMULATION PRIVATE LIMITED**
**CETP TANKER DETAIL**

Date	Tanker No.	Total Effluent dispose (KL)	Recpt No.
11/11/2023	HP 12Q 6757	20	32560
12/11/2023	HP 12Q 6757	20	32561
13/11/2023	HP 12Q 6757	20	32563
14/11/2023	HP 12D 8597	20	26705
15/11/2023	HP 12Q 6757	20	32570
16/11/2023	HP 12Q 6757	20	32567
17/11/2023	HP 12Q 6757	20	32572
18/11/2023	HP 12Q 6757	20	32575
19/11/2023	HP 12Q 6757	20	32577
20/11/2023	HP 12Q 6757	20	32581
21/11/2023	HP 12Q 6757	20	32585
22/11/2023	HP 12Q 6757	20	32590
23/11/2023	HP 12Q 6757	20	32588
24/11/2023	HP 12Q 6757	20	32592
25/11/2023	HP 12Q 6757	20	32594
26/11/2023	HP 12Q 6757	20	32596
27/11/2023	HP 12Q 6757	20	32598
28/11/2023	HP 12Q 6757	20	32600
29/11/2023	HP 12Q 6757	20	32503
30/11/2023	HP 12Q 6757	20	32505
01/12/2023	HP 12Q 6757	20	32507
02/12/2023	HP 12Q 6757	20	32512
03/12/2023	HP 12Q 6757	20	32515
04/12/2023	HP 12Q 6757	20	32517
05/12/2023	HP 12Q 6757	20	32521
06/12/2023	HP 12Q 6757	20	32524
07/12/2023	HP 12Q 6757	20	32526
08/12/2023	HP 12Q 6757	20	32527
09/12/2023	HP 12Q 6757	20	32530

For ACME Formulation Pvt. Ltd.

  
 Used Signatory

Subject to Nagargh Jurisdiction Only  
**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**  
 H.O. Rana Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)  
 Contact: 9816036829, 9218000024, 9218100088  
 Regd No. 748 E-mail Id: bbn tankers@gmail.com

Tankar No: 4P 12 Q 1757 Rept. No.: **32530** Date: 19/06/2017  
 Consignor Name & Address: (Company Name)  
 BEIL Infrastructure Ltd  
 Kainduwala, P.O. Malpur  
 Tehsil Baddi, Distt. Solan (H.P.)  
 GSTIN No.: 02AAACB8075F1ZO  
 To: KAINDUWALA

S.No.	Contents	Actual Wt/KL	Delivery Received By
1	Effluent Water		810119

**GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.**  
 Note: Society Itself Doesn't have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN.  
 Toll Tax Extra For The BBN Tankers Cooperative Transport Society Ltd.

Booking Clerk

Subject to Nagargh Jurisdiction Only  
**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**  
 H.O. Rana Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)  
 Contact: 9816036829, 9218000024, 9218100088  
 Regd No. 748 E-mail Id: bbn tankers@gmail.com

Tankar No: 4P 12 Q 1757 Rept. No.: **32526** Date: 19/06/2017  
 Consignor Name & Address: (Company Name)  
 BEIL Infrastructure Ltd  
 Kainduwala, P.O. Malpur  
 Tehsil Baddi, Distt. Solan (H.P.)  
 GSTIN No.: 02AAACB8075F1ZO  
 To: KAINDUWALA

S.No.	Contents	Actual Wt/KL	Delivery Received By
1	Effluent Water		810119

**GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.**  
 Note: Society Itself Doesn't have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN.  
 Toll Tax Extra For The BBN Tankers Cooperative Transport Society Ltd.

Booking Clerk

Subject to Nagargh Jurisdiction Only  
**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**  
 H.O. Rana Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)  
 Contact: 9816036829, 9218000024, 9218100088  
 Regd No. 748 E-mail Id: bbn tankers@gmail.com

Tankar No: 4P 12 Q 6757 Rept. No.: **32527** Date: 19/06/2017  
 Consignor Name & Address: (Company Name)  
 BEIL Infrastructure Ltd  
 Kainduwala, P.O. Malpur  
 Tehsil Baddi, Distt. Solan (H.P.)  
 GSTIN No.: 02AAACB8075F1ZO  
 To: KAINDUWALA

S.No.	Contents	Actual Wt/KL	Delivery Received By
1	Effluent Water		

**GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.**  
 Note: Society Itself Doesn't have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN.  
 Toll Tax Extra For The BBN Tankers Cooperative Transport Society Ltd.

Booking Clerk

Subject to Nagargh Jurisdiction Only  
**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**  
 H.O. Rana Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)  
 Contact: 9816036829, 9218000024, 9218100088  
 Regd No. 748 E-mail Id: bbn tankers@gmail.com

Tankar No: 4P 12 Q 6757 Rept. No.: **32524** Date: 19/06/2017  
 Consignor Name & Address: (Company Name)  
 BEIL Infrastructure Ltd  
 Kainduwala, P.O. Malpur  
 Tehsil Baddi, Distt. Solan (H.P.)  
 GSTIN No.: 02AAACB8075F1ZO  
 To: KAINDUWALA

S.No.	Contents	Actual Wt/KL	Delivery Received By
1	Effluent Water		

**GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.**  
 Note: Society Itself Doesn't have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN.  
 Toll Tax Extra For The BBN Tankers Cooperative Transport Society Ltd.

Booking Clerk

Subject to Nagaland Jurisdiction Only  
**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**  
 H.O. Rana Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil. Baddi, Distt. Solan (H.P.)  
 Contact: 9816036829, 9218000024, 9218100088

Regd No. 748 E-mail Id: bbn tankers@gmail.com

Tankar No. : 32521 Rept. No. : 32521 Date : 19/06/2017

Consignor Name & Address (Company Name)  
 BEIL Infrastructure Ltd.  
 Kainduwala, P.O. Malpur  
 Tehsil Baddi, Distt. Solan (H.P.)

Consignee Name & Address (CETP)  
 BEIL Infrastructure Ltd.  
 Kainduwala, P.O. Malpur  
 Tehsil Baddi, Distt. Solan (H.P.)

GSTIN No. : 02AAACB8075F1ZO  
 To: KAINDUWALA

No.	Contents	Actual Wt/KL	Delivery Received By
1	Effluent Water	20 KL	

**GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.**  
 Note: Society Itself Doesnot have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN.  
 For The BBN Tankers Cooperative Transport Society Ltd.

Toll Tax Extra  
 Booking Clerk

Subject to Nagaland Jurisdiction Only  
**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**  
 H.O. Rana Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil. Baddi, Distt. Solan (H.P.)  
 Contact: 9816036829, 9218000024, 9218100088

Regd No. 748 E-mail Id: bbn tankers@gmail.com

Tankar No. : 32515 Rept. No. : 32515 Date : 19/06/2017

Consignor Name & Address (Company Name)  
 BEIL Infrastructure Ltd.  
 Kainduwala, P.O. Malpur  
 Tehsil Baddi, Distt. Solan (H.P.)

Consignee Name & Address (CETP)  
 BEIL Infrastructure Ltd.  
 Kainduwala, P.O. Malpur  
 Tehsil Baddi, Distt. Solan (H.P.)

GSTIN No. : 02AAACB8075F1ZO  
 To: KAINDUWALA

No.	Contents	Actual Wt/KL	Delivery Received By
1	Effluent Water	20 KL	

**GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.**  
 Note: Society Itself Doesnot have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN.  
 For The BBN Tankers Cooperative Transport Society Ltd.

Toll Tax Extra  
 Booking Clerk

Subject to Nagaland Jurisdiction Only  
**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**  
 H.O. Rana Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil. Baddi, Distt. Solan (H.P.)  
 Contact: 9816036829, 9218000024, 9218100088

Regd No. 748 E-mail Id: bbn tankers@gmail.com

Tankar No. : 32517 Rept. No. : 32517 Date : 19/06/2017

Consignor Name & Address (Company Name)  
 BEIL Infrastructure Ltd.  
 Kainduwala, P.O. Malpur  
 Tehsil Baddi, Distt. Solan (H.P.)

Consignee Name & Address (CETP)  
 BEIL Infrastructure Ltd.  
 Kainduwala, P.O. Malpur  
 Tehsil Baddi, Distt. Solan (H.P.)

GSTIN No. : 02AAACB8075F1ZO  
 To: KAINDUWALA

S.No.	Contents	Actual Wt/KL	Delivery Received By
1	Effluent Water	20 KL	

**GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.**  
 Note: Society Itself Doesnot have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN.  
 For The BBN Tankers Cooperative Transport Society Ltd.

Toll Tax Extra  
 Booking Clerk

Subject to Nagaland Jurisdiction Only  
**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**  
 H.O. Rana Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil. Baddi, Distt. Solan (H.P.)  
 Contact: 9816036829, 9218000024, 9218100088

Regd No. 748 E-mail Id: bbn tankers@gmail.com

Tankar No. : 32512 Rept. No. : 32512 Date : 19/06/2017

Consignor Name & Address (Company Name)  
 BEIL Infrastructure Ltd.  
 Kainduwala, P.O. Malpur  
 Tehsil Baddi, Distt. Solan (H.P.)

Consignee Name & Address (CETP)  
 BEIL Infrastructure Ltd.  
 Kainduwala, P.O. Malpur  
 Tehsil Baddi, Distt. Solan (H.P.)

GSTIN No. : 02AAACB8075F1ZO  
 To: KAINDUWALA

S.No.	Contents	Actual Wt/KL	Delivery Received By
1	Effluent Water	20 KL	

**GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.**  
 Note: Society Itself Doesnot have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN.  
 For The BBN Tankers Cooperative Transport Society Ltd.

Toll Tax Extra  
 Booking Clerk

Subject to Nalagarh Jurisdiction Only  
**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**  
 H.O. Rana Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)  
 Regd No. 748 E-mail Id: bbntankers@gmail.com Contact: 9816036829, 9218000024, 9218100088

Tankar No. 357 Rept. No. 32507 Date 30/11/2017

Consignor Name & Address: (Company Name)  
 Nalagarh

Consignee Name & Address: (CFTP)  
 BEIL Infrastructure Ltd  
 Kainduwala, P.O. Malpur  
 Tehsil Baddi, Distt. Solan (H.P.)

TIN No. 02AAAC17994C1ZT GSTIN No.: 02AAACB8075F1Z0

To: KAINDUWALA

S.No.	Contents	Actual Wt KL	Delivery Received By
1	Effluent Water	20 KL	31/11/17

GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.  
 Note: Society Itself Doesnot have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN

Toll Tax Extra For The BBN Tankers Cooperative Transport Society Ltd.

Booking Clerk

Subject to Nalagarh Jurisdiction Only  
**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**  
 H.O. Rana Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)  
 Regd No. 748 E-mail Id: bbntankers@gmail.com Contact: 9816036829, 9218000024, 9218100088

Tankar No. HF 12 A 2757 Rept. No. 32505 Date 30/11/2017

Consignor Name & Address: (Company Name)  
 Nalagarh

Consignee Name & Address: (CFTP)  
 BEIL Infrastructure Ltd  
 Kainduwala, P.O. Malpur  
 Tehsil Baddi, Distt. Solan (H.P.)

GSTIN No. 02AAAC17994C1ZT GSTIN No.: 02AAACB8075F1Z0

From: Nalagarh To: KAINDUWALA

S.No.	Contents	Actual Wt KL	Delivery Received By
1	Effluent Water	20	31/11/17

GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.  
 Note: Society Itself Doesnot have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN

Toll Tax Extra For The BBN Tankers Cooperative Transport Society Ltd.

Booking Clerk

Subject to Nalagarh Jurisdiction Only  
**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**  
 H.O. Rana Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)  
 Regd No. 748 E-mail Id: bbntankers@gmail.com Contact: 9816036829, 9218000024, 9218100088

Tankar No. 7 Rept. No. 32503 Date 30/11/2017

Consignor Name & Address: (Company Name)  
 Nalagarh

Consignee Name & Address: (CFTP)  
 BEIL Infrastructure Ltd  
 Kainduwala, P.O. Malpur  
 Tehsil Baddi, Distt. Solan (H.P.)

TIN No. 02AAAC17994C1ZT GSTIN No.: 02AAACB8075F1Z0

To: KAINDUWALA

S.No.	Contents	Actual Wt KL	Delivery Received By
1	Effluent Water	20 KL	31/11/17

GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.  
 Note: Society Itself Doesnot have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN

Toll Tax Extra For The BBN Tankers Cooperative Transport Society Ltd.

Booking Clerk

Subject to Nalagarh Jurisdiction Only  
**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**  
 H.O. Rana Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)  
 Regd No. 748 E-mail Id: bbntankers@gmail.com Contact: 9816036829, 9218000024, 9218100088

Tankar No. HF 7 Rept. No. 32600 Date 30/11/2017

Consignor Name & Address: (Company Name)  
 HOME FERTILISERS INTL. LTD.  
 RANA ROAD NALAGARH  
 HP-174101

Consignee Name & Address: (CFTP)  
 BEIL Infrastructure Ltd  
 Kainduwala, P.O. Malpur  
 Tehsil Baddi, Distt. Solan (H.P.)

GSTIN No.: 02AAAC17994C1ZT GSTIN No.: 02AAACB8075F1Z0

From: Nalagarh To: KAINDUWALA

S.No.	Contents	Actual Wt KL	Delivery Received By
1	Effluent Water	20 KL	31/11/17

GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.  
 Note: Society Itself Doesnot have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN

Toll Tax Extra For The BBN Tankers Cooperative Transport Society Ltd.

Booking Clerk

**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**

H.O. Rana Complex, Opp. Ruhani Manav Kendra, Manpura, Tehsil. Baddi, Distt. Solan (H.P.)

Regd No. 748 E-mail Id: bhntankers@gmail.com Contact: 9816036829, 9218000024, 9218100088

Tankar No. 757 Rept. No. 32598 Date 29/1/2023

Consignor Name & Address: (Company Name) ROME FORMULATION PVT. LTD. Paper Road, Nalagarh HP-174101  
Consignee Name & Address: (CETP) BEIL Infrastructure Ltd. Kainduwala, P.O. Malpur Tehsil Baddi, Distt. Solan (H.P.)

GSTIN No. 02AAACB8075F1Z0 To: KAINDUWALA

Contents: Effluent Water Actual WtKL: 20 KL Delivery Received By: [Signature]

GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.

Note: Society itself Doesnot have any tanker of its name, neither our Society members is having more than 5 tankers under its PAN.

Toll Tax Extra For The BBN Tankers Cooperative Transport Society Ltd

Booking Clerk

**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**

H.O. Rana Complex, Opp. Ruhani Manav Kendra, Manpura, Tehsil. Baddi, Distt. Solan (H.P.)

Regd No. 748 E-mail Id: bhntankers@gmail.com Contact: 9816036829, 9218000024, 9218100088

Tankar No. 757 Rept. No. 32596 Date 29/1/2023

Consignor Name & Address: (Company Name) ROME FORMULATION PVT. LTD. Paper Road, Nalagarh HP-174101  
Consignee Name & Address: (CETP) BEIL Infrastructure Ltd. Kainduwala, P.O. Malpur Tehsil Baddi, Distt. Solan (H.P.)

GSTIN No. 02AAACB8075F1Z0 To: KAINDUWALA

Contents: Effluent Water Actual WtKL: 20 KL Delivery Received By: [Signature]

GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.

Note: Society itself Doesnot have any tanker of its name, neither our Society members is having more than 5 tankers under its PAN.

Toll Tax Extra For The BBN Tankers Cooperative Transport Society Ltd

Booking Clerk

**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**

H.O. Rana Complex, Opp. Ruhani Manav Kendra, Manpura, Tehsil. Baddi, Distt. Solan (H.P.)

Regd No. 748 E-mail Id: bhntankers@gmail.com Contact: 9816036829, 9218000024, 9218100088

Tankar No. 757 Rept. No. 32594 Date 23/1/2023

Consignor Name & Address: (Company Name) ROME FORMULATION PVT. LTD. Paper Road, Nalagarh HP-174101  
Consignee Name & Address: (CETP) BEIL Infrastructure Ltd. Kainduwala, P.O. Malpur Tehsil Baddi, Distt. Solan (H.P.)

GSTIN No. 02AAACB8075F1Z0 To: KAINDUWALA

Contents: Effluent Water Actual WtKL: 20 KL Delivery Received By: [Signature]

GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.

Note: Society itself Doesnot have any tanker of its name, neither our Society members is having more than 5 tankers under its PAN.

Toll Tax Extra For The BBN Tankers Cooperative Transport Society Ltd

Booking Clerk

**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**

H.O. Rana Complex, Opp. Ruhani Manav Kendra, Manpura, Tehsil. Baddi, Distt. Solan (H.P.)

Regd No. 748 E-mail Id: bhntankers@gmail.com Contact: 9816036829, 9218000024, 9218100088

Tankar No. 757 Rept. No. 32592 Date 25/1/2023

Consignor Name & Address: (Company Name) ROME FORMULATION PVT. LTD. Paper Road, Nalagarh HP-174101  
Consignee Name & Address: (CETP) BEIL Infrastructure Ltd. Kainduwala, P.O. Malpur Tehsil Baddi, Distt. Solan (H.P.)

GSTIN No. 02AAACB8075F1Z0 To: KAINDUWALA

Contents: Effluent Water Actual WtKL: 20 KL Delivery Received By: [Signature]

GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.

Note: Society itself Doesnot have any tanker of its name, neither our Society members is having more than 5 tankers under its PAN.

Toll Tax Extra For The BBN Tankers Cooperative Transport Society Ltd

Booking Clerk

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**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**

H.O. Rama Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)

Regd No. 748      E-mail Id. bbntankers@gmail.com      Contact: 9816036829, 9218000024, 9218100088

Tanker No. *HP13*      Rept. No. **32590**      Date *21/11/2017*

Consignor Name & Address: (Company Name)  
*BEIL Infrastructure Ltd*  
Kainduwala, P.O. Malpur  
Tehsil Baddi, Distt. Solan (H.P.)

STIN No. *02AAECB799401ZT*      GSTIN No. : 02AAACB8075F1Z0

From: *Malpura*      To: **KAINDUWALA**

No.	Contents	Actual Wt/KL	Delivery Received By
1	Effluent Water	<i>20 KL</i>	<i>[Signature]</i>

GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.  
Note: Society itself does not have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN.

Bill Tax Extra      For The BBN Tankers Cooperative Transport Society Ltd

*[Handwritten Signature]*

Booking Clerk

Subject to Salgaonah Jurisdiction Only      PAN No. AAAT5275B

**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**

H.O. Rama Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)

Regd No. 748      E-mail Id. bbntankers@gmail.com      Contact: 9816036829, 9218000024, 9218100088

Tanker No. *HP13*      Rept. No. **32585**      Date *21/11*

Consignor Name & Address: (Company Name)  
*BEIL Infrastructure Ltd*  
Kainduwala, P.O. Malpur  
Tehsil Baddi, Distt. Solan (H.P.)

STIN No. *02AAECB799401ZT*      GSTIN No. : 02AAACB8075F1Z0

From: *Malpura*      To: **KAINDUWALA**

No.	Contents	Actual Wt/KL	Delivery Received By
1	Effluent Water	<i>20 KL</i>	<i>[Signature]</i>

GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.  
Note: Society itself does not have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN.

Bill Tax Extra      For The BBN Tankers Cooperative Transport Society Ltd

*[Handwritten Signature]*

Booking Clerk

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**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**

H.O. Rama Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)

Regd No. 748      E-mail Id. bbntankers@gmail.com      Contact: 9816036829, 9218000024, 9218100088

Tanker No. *HP13*      Rept. No. **32588**      Date *23/11/2017*

Consignor Name & Address: (Company Name)  
*BEIL Infrastructure Ltd*  
Kainduwala, P.O. Malpur  
Tehsil Baddi, Distt. Solan (H.P.)

STIN No. *02AAECB799401ZT*      GSTIN No. : 02AAACB8075F1Z0

From: *NALAGARH*      To: **KAINDUWALA**

No.	Contents	Actual Wt/KL	Delivery Received By
1	Effluent Water	<i>20 KL</i>	<i>[Signature]</i>

GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.  
Note: Society itself does not have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN.

Bill Tax Extra      For The BBN Tankers Cooperative Transport Society Ltd

*[Handwritten Signature]*

Booking Clerk

*HP12 & 6757*

Subject to Salgaonah Jurisdiction Only      PAN No. AAAT5275B

**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**

H.O. Rama Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)

Regd No. 748      E-mail Id. bbntankers@gmail.com      Contact: 9816036829, 9218000024, 9218100088

Tanker No. *HP12 & 6757*      Rept. No. **32581**      Date *9.5.11.2017*

Consignor Name & Address: (Company Name)  
*BEIL Infrastructure Ltd*  
Kainduwala, P.O. Malpur  
Tehsil Baddi, Distt. Solan (H.P.)

STIN No. *02AAECB799401ZT*      GSTIN No. : 02AAACB8075F1Z0

From: *NALAGARH*      To: **KAINDUWALA**

No.	Contents	Actual Wt/KL	Delivery Received By
1	Effluent Water	<i>20 KL</i>	<i>[Signature]</i>

GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.  
Note: Society itself does not have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN.

Bill Tax Extra      For The BBN Tankers Cooperative Transport Society Ltd

Booking Clerk

**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**  
H.O. Rama Complex, Opp. Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)

Regd No. 748      E-mail Id: bbn tankers@gmail.com      Contact: 9816036829, 9218000024, 9218100088

Tankar No. 32577      Rept. No. 32577      Date 24/11/2017

Consignor Name & Address: (Company Name)  
Page Sand Malpura, P.O. Malpur, Tehsil Baddi, Distt. Solan (H.P.)

Consignee Name & Address: (CETP)  
BEIL Infrastructure Ltd, Kainduwala, P.O. Malpur Tehsil Baddi, Distt. Solan (H.P.)

GSTIN No. 02AAACB8075F1Z0      GSTIN No. : 02AAACB8075F1Z0

From: Nalagarh      To: KAINDUWALA

S.No	Contents	Actual Wt/KL	Delivery Received By
1	Effluent Water	<u>20 KL + 55 lit</u>	

**GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.**  
Note: Society Itself Doesnot have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN.

Toll Tax Extra      For The BBN Tankers Cooperative Transport Society Ltd.

Booking Clerk

**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**  
H.O. Rama Complex, Opp. Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)

Regd No. 748      E-mail Id: bbn tankers@gmail.com      Contact: 9816036829, 9218000024, 9218100088

Tankar No. 32575      Rept. No. 32575      Date 24/11/2017

Consignor Name & Address: (Company Name)  
Page Sand Malpura, P.O. Malpur, Tehsil Baddi, Distt. Solan (H.P.)

Consignee Name & Address: (CETP)  
BEIL Infrastructure Ltd, Kainduwala, P.O. Malpur Tehsil Baddi, Distt. Solan (H.P.)

GSTIN No. 02AAACB8075F1Z0      GSTIN No. : 02AAACB8075F1Z0

From: Nalagarh      To: KAINDUWALA

S.No	Contents	Actual Wt/KL	Delivery Received By
1	Effluent Water	<u>20 KL</u>	

**GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.**  
Note: Society Itself Doesnot have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN.

Toll Tax Extra      For The BBN Tankers Cooperative Transport Society Ltd.

Booking Clerk

**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**  
H.O. Rama Complex, Opp. Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)

Regd No. 748      E-mail Id: bbn tankers@gmail.com      Contact: 9816036829, 9218000024, 9218100088

Tankar No. 32567      Rept. No. 32567      Date 24/11/2017

Consignor Name & Address: (Company Name)  
Page Sand Malpura, P.O. Malpur, Tehsil Baddi, Distt. Solan (H.P.)

Consignee Name & Address: (CETP)  
BEIL Infrastructure Ltd, Kainduwala, P.O. Malpur Tehsil Baddi, Distt. Solan (H.P.)

GSTIN No. 02AAACB8075F1Z0      GSTIN No. : 02AAACB8075F1Z0

From: Nalagarh      To: KAINDUWALA

S.No	Contents	Actual Wt/KL	Delivery Received By
1	Effluent Water	<u>20 KL</u>	

**GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.**  
Note: Society Itself Doesnot have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN.

Toll Tax Extra      For The BBN Tankers Cooperative Transport Society Ltd.

Booking Clerk

**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**  
H.O. Rama Complex, Opp. Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)

Regd No. 748      E-mail Id: bbn tankers@gmail.com      Contact: 9816036829, 9218000024, 9218100088

Tankar No. 32572      Rept. No. 32572      Date 24/11/2017

Consignor Name & Address: (Company Name)  
Page Sand Malpura, P.O. Malpur, Tehsil Baddi, Distt. Solan (H.P.)

Consignee Name & Address: (CETP)  
BEIL Infrastructure Ltd, Kainduwala, P.O. Malpur Tehsil Baddi, Distt. Solan (H.P.)

GSTIN No. 02AAACB8075F1Z0      GSTIN No. : 02AAACB8075F1Z0

From: Nalagarh      To: KAINDUWALA

S.No	Contents	Actual Wt/KL	Delivery Received By
1	Effluent Water	<u>20 KL</u>	

**GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.**  
Note: Society Itself Doesnot have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN.

Toll Tax Extra      For The BBN Tankers Cooperative Transport Society Ltd.

Booking Clerk

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**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**

H.O. Rana Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)  
Regd No. 748 E-mail Id: bbtankers@gmail.com Contact: 9816036829, 9218000024, 9218100088

Tanker No.: 22570 Rept. No.: 22570 Date: 25/11/23  
Consignor Name & Address: (Company Name)  
Acme Formulation Pvt. Ltd.  
Rohar Road, Nalagarh (174101)  
Consignee Name & Address: (CETP)  
BEIL Infrastructure Ltd.  
Kainduwala, P.O. Malpur  
Tehsil Baddi, Distt. Solan (H.P.)

TIN No.: 02AAACB8075F1ZT GSTIN No.: 02AAACB8075F1Z0

From: Nalagarh To: KAINDUWALA

S.No.	Contents	Actual Wt. KL	Delivery Received By
1	Effluent Water	<u>20KL</u>	<u>[Signature]</u>

GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.  
Note: Society Itself Does not have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN

Toll Tax Extra For The BBN Tankers Cooperative Transport Society Ltd

[Signature]

Booking Clerk

**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**

H.O. Rana Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)  
Regd No. 748 E-mail Id: bbtankers@gmail.com Contact: 9816036829, 9218000024, 9218100088

Tanker No.: H112D 8592 Rept. No.: 20705 Date: 22/11/23  
Consignor Name & Address: (Company Name)  
Acme Formulation Pvt. Ltd.  
Rohar Road, Nalagarh (174101)  
Consignee Name & Address: (CETP)  
BEIL Infrastructure Ltd.  
Kainduwala, P.O. Malpur  
Tehsil Baddi, Distt. Solan (H.P.)

TIN No.: 02AAACB8075F1ZT GSTIN No.: 02AAACB8075F1Z0

From: Nalagarh To: KAINDUWALA

S.No.	Contents	Actual Wt. KL	Delivery Received By
1	Effluent Water	<u>20KL</u>	<u>[Signature]</u>

GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.  
Note: Society Itself Does not have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN

Toll Tax Extra For The BBN Tankers Cooperative Transport Society Ltd

[Signature]

Booking Clerk

Subject to Nalagarh Jurisdiction Only PAN No. AAEAT5275B

**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**

H.O. Rana Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)  
Regd No. 748 E-mail Id: bbtankers@gmail.com Contact: 9816036829, 9218000024, 9218100088

Tanker No.: H112D 8592 Rept. No.: 32563 Date: 22/11/23  
Consignor Name & Address: (Company Name)  
Acme Formulation Pvt. Ltd.  
Rohar Road, Nalagarh (174101)  
Consignee Name & Address: (CETP)  
BEIL Infrastructure Ltd.  
Kainduwala, P.O. Malpur  
Tehsil Baddi, Distt. Solan (H.P.)

TIN No.: 02AAACB8075F1ZT GSTIN No.: 02AAACB8075F1Z0

From: Nalagarh To: KAINDUWALA

S.No.	Contents	Actual Wt. KL	Delivery Received By
1	Effluent Water	<u>20KL</u>	<u>[Signature]</u>

GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.  
Note: Society Itself Does not have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN

Toll Tax Extra For The BBN Tankers Cooperative Transport Society Ltd

[Signature]

Booking Clerk

Subject to Nalagarh Jurisdiction Only PAN No. AAEAT5275B

**THE BBN TANKERS COOPERATIVE TRANSPORT SOCIETY LTD.**

H.O. Rana Complex, Opp Ruhani Manav Kendra, Manpura, Tehsil, Baddi, Distt. Solan (H.P.)  
Regd No. 748 E-mail Id: bbtankers@gmail.com Contact: 9816036829, 9218000024, 9218100088

Tanker No.: H112D 8592 Rept. No.: 32561 Date: 22/11/23  
Consignor Name & Address: (Company Name)  
Acme Formulation Pvt. Ltd.  
Rohar Road, Nalagarh (174101)  
Consignee Name & Address: (CETP)  
BEIL Infrastructure Ltd.  
Kainduwala, P.O. Malpur  
Tehsil Baddi, Distt. Solan (H.P.)

TIN No.: 02AAACB8075F1ZT GSTIN No.: 02AAACB8075F1Z0

From: Nalagarh To: KAINDUWALA

S.No.	Contents	Actual Wt. KL	Delivery Received By
1	Effluent Water	<u>20KL</u>	<u>[Signature]</u>

GSTIN Exempted See Notification No. 5/2017 - Central Tax, dated 19th June 2017.  
Note: Society Itself Does not have any tanker of its name, neither our Society members is having more than 5 tankers under his PAN

Toll Tax Extra For The BBN Tankers Cooperative Transport Society Ltd

[Signature]

Booking Clerk

## Effluent Treatment Charges for the month of November 2023

Dated	Company	Category	Mode	Flow	PH	COD	BOD	RATIO	TDS	TSS	RATE	AMOUNT
21-Nov-23	Acme Formulations pvt. ltd.	Category-3	Tanker	40	7.54	241	24	10.04	1520	44	14.45	578.00
22-Nov-23	Acme Formulations pvt. ltd.	Category-3	Tanker	40	7.26	1637	340	4.81	1560	110	66.38	2655.20
23-Nov-23	Acme Formulations pvt. ltd.	Category-3	Tanker	40	6.86	280	30	9.33	4060	98	52.58	2103.20
24-Nov-23	Acme Formulations pvt. ltd.	Category-3	Tanker	40	7.61	233	24	9.71	1750	60	14.01	560.40
25-Nov-23	Acme Formulations pvt. ltd.	Category-3	Tanker	40	7.38	1432	288	4.97	1164	50	58.89	2355.60
26-Nov-23	Acme Formulations pvt. ltd.	Category-3	Tanker	20	7.63	1016	204	4.98	1320	40	41.86	837.20
27-Nov-23	Acme Formulations pvt. ltd.	Category-3	Tanker	40	7.69	1759	370	4.75	1260	126	70.78	2831.20
28-Nov-23	Acme Formulations pvt. ltd.	Category-3	Tanker	40	8.02	1552	330	4.7	2090	112	61.99	2479.60
29-Nov-23	Acme Formulations pvt. ltd.	Category-3	Tanker	40	7.3	224	24	9.33	2050	78	13.66	546.40
30-Nov-23	Acme Formulations pvt. ltd.	Category-3	Tanker	40	7.56	200	18	11.11	1168	82	13.66	546.40

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Signing Date: 05.12.2023



## Effluent Treatment Charges for the month of December 2023

Dated	Company	Category	Mode	Flow	PH	COD	BOD	RATIO	TDS	TSS	RATE	AMOUNT
1-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	8.29	233	21	11.1	1243	96	14.78	591.20
2-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	7.19	392	72	5.44	1860	132	18.10	724.00
3-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	20	7.52	378	54	7	2020	34	19.97	399.40
4-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	7.43	605	129	4.69	1990	145	25.04	1001.60
5-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	6.44	1590	320	4.97	2060	124	65.98	2639.20
6-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	8.06	368	45	8.18	2620	64	30.29	1211.60
7-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	20	7.2	306	34	9	1490	73	17.99	359.80
8-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	6.99	1446	294	4.92	1340	84	59.35	2374.00
9-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	7.52	560	114	4.91	1600	78	23.38	935.20
10-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	20	6.86	450	96	4.69	1570	116	18.69	373.80
11-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	8.17	508	108	4.7	1810	140	21.23	849.20
12-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	8.35	240	24	10	2840	40	27.81	1112.40
13-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	6.99	249	24	10.38	1690	80	15.36	614.40
14-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	20	7.49	589	114	5.17	1740	96	25.50	510.00
15-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	7.62	224	24	9.33	360	120	13.91	556.40
16-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	7.59	265	24	11.04	4780	136	65.81	2632.40
17-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	20	8.08	208	18	11.56	1690	27	13.66	273.20
18-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	7.94	1184	250	4.74	1610	170	48.29	1931.60
19-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	7.96	1486	310	4.79	1940	106	60.13	2405.20
20-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	20	7.03	2345	490	4.79	1540	114	94.30	1886.00
21-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	60	7.35	320	38	8.42	1540	136	19.00	1140.00
22-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	20	6.96	296	31	9.55	1720	118	18.11	362.20
23-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	7.08	312	42	7.43	1720	58	17.13	685.20
25-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	60	7.86	368	36	10.22	2070	78	22.26	1335.60
26-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	7.62	584	120	4.87	1980	75	24.18	967.20
27-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	7.41	1719	350	4.91	2080	240	71.76	2870.40
28-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	7.41	1712	360	4.76	1165	94	68.64	2745.60
29-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	6.82	1136	222	5.12	2050	190	48.94	1957.60
30-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	7.72	224	22	10.18	1365	80	13.83	553.20
31-Dec-23	ACME FORMULATION PVT. LTD.	Category - 3	Tanker	40	7.63	233	24	9.71	1340	41	13.84	553.60

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Signing Date: 05.01.2024

